

Mr. P. K. Nayak /
Mr. Ashok Mohanty

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

38

O.A./T.A./R.A. No.....1996

K. C. Das

Applicant (s)

Versus

Union of India, Com.

Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) :: taken on order
1.	16.1.96	<p style="text-align: center;">REGISTER</p> <p><i>On 23.1.1996</i></p> <p>The case may be over till called for or requested by the applicant's counsel.</p> <p><i>Member (Admn.)</i></p>	<p><i>9.P.C. of Adm 501 20 filed.</i></p> <p><i>By 15/1/96</i></p>
2.	23.1.96	<p>The case is disposed of at the admission stage with a direction that the Chief Postmaster General, to whom a representation is said to have been made by the applicant on 20.1.1996, shall have the matter looked into and take such further necessary action as may be required, within a reasonable time.</p>	<p><i>In this application of 19, the applicant has alleged illegal deduction from his salary.</i></p> <p><i>For Registration.</i></p>
3	26.2.96	<p>By the order dated 23.1.1996, the original application stood disposed of with a direction that the Chief Post Master General, to whom a representation has been made by the applicant on 29.1.1996, shall dispose of the same within a reasonable time. The applicant's counsel now prays that certain directions have been unjustly made for which he is</p>	<p><i>On 23/1/96</i></p> <p><i>Member (Admn.)</i></p> <p><i>By 15/1/96</i></p> <p><i>Registration</i></p> <p><i>For Adm 2</i></p> <p><i>By 15/1/96</i></p> <p><i>Benn</i></p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..3	26.2.96	<p>aggrieved.</p> <p>After hearing the counsel it will be appropriate to fix a time-limit for the disposal of the representation. I have heard learned Senior Standing Counsel Shri Ashok Mohanty, for the respondents also. It will meet the ends of justice if the representation is disposed of within a period of two months from to-day. The applicant will have no grievance left once the C.P.M.G. takes up the representation. If he is still feels aggrieved about it he can come up with a fresh Original Application.</p> <p>M.A. 161/96 is disposed of accordingly.</p> <p style="text-align: right;">Member</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order O.A. 23.1.96 may be given to the applicant Ratneshwar 28.01.96 S.O.</p> <p>Received copy of the order with O.A. 23.1.96 for Ashok Mohanty, S.S.C 29/1/96</p> <p>A copy of the order O.A. 23.1.96 with application copy may be given to Mr. Ashok Mohanty, S.S.C on behalf of all resp'ts.</p> <p>Ratneshwar 30.01.96 S.O.</p> <p>Received copy of the order along with O.A. 23.1.96 on behalf of Ashok Mohanty Dakshinamurthy 30.1.96</p>